

(ख) यदि हां, तो उन की संख्या कितनी है ; और

(ग) इन डायरियों से देश को क्या लाभ होगा ?

ज्ञाना मंत्री (श्री म० क० चागला) :

(क) जी हां ।

(ख) ४७।

(ग) इन डायरियों में जिस सामग्री का समावेश है वह लोकमान्य तिलक और खारपडे के जीवन और तत्कालीन समय से संबंधित है, इसलिए समकालीन इतिहास के विद्यार्थियों के लिए यह बहुत महत्वपूर्ण है ।

Elections to Municipal Board, Port Blair

1064. Shri A. S. Saigal: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that elections to the Municipal Board, Port Blair (Andaman Islands), which are due in April, 1964, are being postponed; and

(b) if so, whether Government are aware of the opposition to such postponements by many important sections of the residents in that municipal area?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) Under the existing Regulation the term of office of an elected or nominated member of the Municipal Board is three years. On the recommendation of the Home Minister's Advisory Committee, this is being raised to four years, and the promulgation of the draft amendment Regulation is under consideration.

(b) A section of the people represented that the term of the existing Municipal Board not be extended, but the Advisory Committee of the Home Minister for the islands unanimously recommended that the existing Board should also be covered by the amending Regulation.

Regulations Re: Andamans

1065. Shri A. S. Saigal: Will the Minister of Home Affairs be pleased to state the present stage of consideration of the draft Prohibition Regulations and the Land Tenure Regulations sent up by the Andaman and Nicobar Islands Administration for promulgation by the President of India and the reason for the delay, if any, in finalising them?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): The proposals are under consideration and are likely to be finalised after they are placed in the next meeting of the Home Minister's Advisory Committee for the islands. As the proposals involved complicated issues they had to be thoroughly gone into.

Legal Aid to SCs and STs

1066. Shri Daljit Singh: Will the Minister of Home Affairs be pleased to state:

(a) whether legal aid has been given by the Punjab Government to Scheduled Castes and Scheduled Tribes during 1963-64; and

(b) if so, the amount spent so far during the same period?

The Deputy Minister in the Ministry of Home Affairs (Shrimati Chandrasekhar): (a) Legal aid has been given by the Punjab Government to the members of the Scheduled Castes during the year 1963-64. There is, however, no scheme for the grant of legal aid to the Scheduled Tribes in the Punjab.

(b) Rs. 4,500.

Cases Pending in Punjab High Court

1067. Shri Daljit Singh: Will the Minister of Home Affairs be pleased to state:

(a) the number of cases pending in the Punjab High Court at present; and

(b) the number out of them which